

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 5666
TO BE ANSWERED ON FRIDAY, THE 27TH MARCH, 2026**

REFORM OF COURT & TRIBUNAL FEE STRUCTURE

5666. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government, in consultation with State Governments and the judiciary, is considering replacing the existing uniform court fee regime with a rational, graded fee structure linked to the nature and valuation of cases, while ensuring complete exemption from court fees for Divyang persons and economically weaker sections in matters relating to their own rights; and
- (b) whether the Government proposes to extend such a reformed fee structure to tribunals as well, in order to improve cost efficiency, discourage frivolous litigation, and reduce the avoidable financial burden on the public exchequer?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): Fees taken in all courts except the Supreme Court fall under Entry 3 of the State List (List II) of the Seventh Schedule. Being a State subject, only the States are competent to enact or amend the law concerning the Court fees payable in High Court and other Courts subordinate thereto having jurisdiction in any State. Similarly, the fee structures for Tribunals are governed by their respective parent Acts and Rules. However, the Government is committed to ensuring Access to Justice for all. Under the Legal Services Authorities Act, 1987, person with disability and individuals weaker sections are entitled to free legal services, which includes payment of process fees, expenses of witnesses and all other charges such as court fees, stamp duty etc. payable or incurred in connection with any legal proceedings in appropriate cases provided that Court Fees will be payable only after an application moved before the concerned Court for suing as an indigent has been disposed of and orders of the Court obtained thereon.
